IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.802/DA-3/IT/DHC/No. 15050
Dated: 23.08.26

From,

The Registrar General Delhi High Court New Delhi

To,

(on the website of Delhi High Court)

SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF COMPUTER SYSTEMS IN DIFFERENT CATEGORIES FOR THE USE OF HON'BLE THE CHIEF JUSTICE AND HON'BLE JUDGES OF THIS COURT

Sir/Madam,

This Court intends to purchase Computer Systems in following four different categories for the use of Hon'ble the Chief Justice and Hon'ble Judges of this Court:

Category	Item(s) Details				
A	HP/Dell 34" Video Conferencing Monitor with Micro/Mini CPU				
В	iMac24" (M4 chip)				
C	Mac Mini (M4/M4 Pro chip)				
D	HP/Dell 34" Video Conferencing Monitor [compatible with Mac Mini (M4/M4 Pro chip)]				

Interested firms/vendors (Based in Delhi/NCR Region only) are requested to submit their respective quotations for all or any one of the category (ies) along with the copy of current authorization letter issued by respective OEM(s) in their favour in separate sealed envelope (s), which will then be placed in large sealed envelope.

The sealed envelope containing the Earnest Money Deposit (EMD) of ₹10,000/separately for each category by way of Demand Draft or Banker's Cheque or Manager's Cheque drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi, Price Bid, Technical Compliance Sheet and Undertaking along-with other necessary documents, must reach to the Administrative Officer (Judl.) (I.T. Branch), Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi-110503 on or before \(\frac{110925}{2025}\) till 5:30 p.m. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning respective Category, its Subject & Due date super-scribed on the sealed envelope. Quotations received after the due date and time and without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:

- 1. Necessary documents to be submitted with the bid, non compliance will lead to rejection of the Quotation
 - i. Category-A: HP/Dell 34" Video Conferencing Monitor with Micro/Mini CPU

 Annexure A1'-Price bid & EMD details with copy of current authorization letter of the OEM

Annexure'A2' -Technical Specification Compliance Sheet

Category-B: iMac24" (M4 chip)

Annexure'B1'-Price bid & EMD details with copy of current authorization letter of the OEM

Annexure'B2' -Technical Specification Compliance Sheet for iMac24" (M4 chip) Two Ports

Annexure'B3'-Technical Specification Compliance Sheet for iMac24" (M4 chip) Four Ports

ii. Category-C: Mac Mini (M4/M4 Pro chip)

Annexure C1'-Price bid & EMD details with copy of current authorization letter of the OEM

Annexure'C2'-Technical Specification Compliance Sheet

iii. Category-D: <u>HP/Dell 34" Video Conferencing Monitor [compatible with Mac Mini (M4/M4 Pro chip)]</u>

Annexure'D1'-Price bid & EMD details with copy of current authorization letter of the OEM

Annexure'D2'-Technical Specification Compliance Sheet

Note: The participating authorized firm / vendor must submit duly filled in Price bid & EMD details as per Annexure-'A1/B1/C1/D1' along with the technical specification compliance sheet as per Annexure-'A2/B2/B3/C2/D2' separately for each Category. Non compliance will lead to rejection of the quotation.

iv. Annexure-'X' i.e. Undertaking duly filled in/signed/stamped by all the vendors

2. General instructions

- i. This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- ii. Firm(s) / Vendor(s) submitting quotations for more than one category will have to submit authorization letter or copy of the same for each category.
- iii. In case the purchase order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period.
- iv. The DD/Pay order towards EMD of all the bidders, except the lowest three in each category, shall be returned to the vendors on their written request after finalization of selection process.
- v. The DD/Pay Order of L-2 & L-3 will be returned to the vendors upon written request after issuance of the Purchase order to the eligible successful bidder(L-1).
- vi. The EMD of successful][bidder will be returned only after supply of required goods.
- vii. The selected vendor is also required to submit the details of SPOC (Single Point of Contact) for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously.
- viii. The successful tenderer must adhere to the condition that if a complaint is lodged before lunch, the same must be resolved during the second half of the day i.e. after lunch and if a complaint is lodged after lunch, the same must be resolved by the next working day (i.e. within one day). If the vendor fails to respond within the stipulated period to attend complaint(s), then the vendor will be bound to face the penal actions.

3. Grounds for rejection/disqualification of Bid(s)

- i. Bids received without EMD.
 - **Note:** No request for waiver of EMD will be entertained.
- ii. If multiple quotations are submitted by a firm / vendor in each category, all such quotations submitted will be liable to be rejected at the first instance.
- iii. Non submission of current authorization letter issued by OEM in favour of the participating firm/vendor in original.
- iv. Validity of rates must not be less than 180 days from the last date of submission of the tender.
- v. Bids received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.
- vi. Bids related to some other item not related to instant tender.
- vii. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- viii. Bids in the format other than the prescribed one.
- ix. Non submission of required documents or submitting incomplete documents.
- x. Any other ambiguity in submission of bid or any unreasonable condition.

4. Supply and Warranty of Goods

- i. The selected firm/vendor shall be bound to supply the required item within 30 days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.
- ii. The faulty hardware under warranty be replaced with new hardware (with same or higher configurations) and not refurbished one.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons

- i. Withdrawal or attempt to revise the bid on any ground after opening of the same.
- ii. Non supply of goods as referred to above.
- iii. Non adherence to the validity of rates for 180 days from the last date of submission of tender, of goods being required and offered.

6. Clarification regarding this Tender

In case the firm/vendor wants any clarification regarding this Tender, Mr. Zameem Ahmad Khan, JD (IT) at Tel. No. 011-43010101 (Ext. 4852) may be contacted.

7. Finality of decision of the competent authority

- i. The decision of the competent authority for short listing of the firm/vendor considering the suitability of the product(s) being offered and selection of firm/vendor after evaluation of the Bid(s) shall be final & binding on all the participants in the instant tender process.
- ii. This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement.
- iii. This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reason(s) thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: No employee of this Court or his/her dependant family members be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.

Yours truly,

(Ajai Kumar Rana)

Assistant Registrar (IT)

for Registrar General

CC to Joint Director (IT), DHC for information and for uploading on the official website of the Delhi High Court.

								<u>Ar</u>	nexu	<u>re – 'A1'</u>
Tender No.:	F.No.802/D	A-3/	IT/DHC/No.			Dated:				
SUB:CATE	GORY-A:C	TOU	TATION FO	OR PUI	RCHASE	OF	HP/I	DELL	34"	VIDEO
			OR WITH MI							
Name of th	Name of the Firm:									
Address of	the Firm: _									
Name of th	e person (at	ıthori	zed to sign the	e tender de	ocument):					
Contact No	.:			Email A	ddress:					
	PRICE BII) PR	OFORMA T			HE FI	RM/	VEND	<u>OR</u>	•
TOTO / D - 11 2 422				Table-	<u> </u>	ř ———			/ · · · · · · · · · · · · · · · · · · ·	
Video Conferencing Monitor with Micro/Mini CPU	Price offered for one unit (without taxes) (in ₹.)	Rate (%)	A CONTRACTOR OF THE CONTRACTOR	Under - taking furnished (Yes/No)		3 yrs or compreh warra (Yes/	ensive nty	EMD (Yes/No)		marks f any)
A Make:	В	C	D	E	F	G		H		I
Model: Total Price	mentioned a	t Coli	ımn 'D' in wo	ords						
			E	MD DET	AILS					
EMD instrum ay of DD/Pay		Bank	Name / Branc	eh Er	MD Amour (in Rs.)	nt	Am	ount in	words	
0.					10,000/-					
ate:										
Date: Place: Interlineation	/Corrections/0	Overw	riting not allov	ved	Si	_		/compa	ny/org	Signatory ganization amp/Sea

Tondon No JE No 202/DA 2/IT/DIIC/No		Datas	_	шиехи	re-AZ
Tender No.:F.No.802/DA-3/IT/DHC/No.		Dated	1:		
SUB:CATEGORY-A:QUOTATION FOR CONFERENCING MONITOR WITH M		OF	HP/DELL	34"	VIDEO
Technical compliance sheet for HP/Del	l 34" Video Confer CPU	encin	g Monitor w	ith Mi	cro/Mini
HP/Dell Computer System			ompliance Yes/No)		
<u> </u>	Please mention the Please also highligh				
Make:					
Model:					
34" Video Conferencing Monitor with					
inbuilt webcam & speakers having					
Micro/Mini CPUs with Intel Core i7					
processor (latest generation), 32 GB RAM, 1 TB SSD Hard Drive, Windows 11 Pro					
OS and other standard configurations with					
three years onsite comprehensive warranty					
	S		re of the authone firm/compa	any/org	
Date:					7
Place:					I

				/IT/DHC/No.					*
	<u>SUB:CATEGORY-B: QUOTATION FOR PURCHASE OF iMac 24" (M4 Chip)</u>								
	Name of t	he Firm:							
	Address of	f the Firm:							
	Name of th	ne person (a	uthor	rized to sign th	ne tender	document):			_
	Contact N	0				-			
		PRICE BI	D PI	ROFORMA'			THE FIRM	/VEND	<u>OR</u>
S.		Price		Total Price	Table	2-1			
No.	iMac 24" (M4 chip)	offered for	Rate	offered for	Under - taking furnished (Yes/No)	(180 days	3 yrs onsite comprehensive warranty (Yes/ No)	EMD (Yes/No)	Remarks (if any)
	A	B	C	D	E	F	G	H	I
1	Two Ports								
2	Four Ports								
-	Total Price	mentioned a	t Co	lumn 'D' (S.N	(0.1) in w	ords			
	Total Price	mentioned a	t Co	lumn 'D' (S.N	(o.2) in w	ords			
	, ·]	EMD DE	FAILS	, , ,		
Wa	MD instrun y of DD/Pa		Banl	k Name / Bran	nch [EMD Amou (in Rs.)	int Ai	mount in	words
No Da						10,000/-			
•	Place:	n/Corrections/	'Over	writing not allo	owed	Ş		n/compa	orized Signatory my/organizatior icial Stamp/Sea

A	779 1	n /	177	 ••	_	6	\mathbf{D}');
H		ш	5 A	 •	$\overline{}$	100	D A	4

Tender No.:F.No.802/DA-3/IT/DHC/No.	Dated:

SUB: CATEGORY-B: QUOTATION FOR PURCHASE OF iMac 24" (M4 Chip)

Technical compliance sheet for iMac 24" (M4 chip, Two Ports)

		echnical compliance sheet for hylac 24"	IVIT CHIP, I WO I OI (3)
S. No	Description	Technical Specification Reqd. For Apple: iMac 24" (M4 chip)	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	iMac 24" (M4, Two Ports)	
2	Processor Details	Apple M4 Chip (8-core CPU, 10-core GPU)	
3	Memory / RAM	16GB unified memory (configurable to 24GB unified memory)	
4	Hard Disk Details	1TB SSD	
5	Graphics Card	Integrated 10-core GPU	
6	Screen/Display Details	24-inch 4.5K Retina Display (4480x2520), P3 wide color, True Tone Technology	
7	Operating System	macOS Sequoia	
8	Webcam	12MP Center Stage camera with support for Desk View 1080p HD video recording	
9	Other Packages	Magic Keyboard, Magic Mouse Or Magic Trackpad, Magic Keyboard with Lock Key Available with Touch ID and Numeric Keypad	
10	Warranty	3 years onsite comprehensive warranty	

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

Date:		
Place:		

Annexure	_ 'R3
Ammeaure	— ы з

Tender No.:F.No.802/DA-3/IT/DHC/No.	Dated:
1 011001 110111 11101002/2011 0/11/20110/110/	

SUB: CATEGORY-B: QUOTATION FOR PURCHASE OF iMac 24" (M4 Chip)

Technical compliance sheet for iMac 24" (M4 chip, Four Ports)

		echnical compliance sheet for hylac 24" (vi4 chip, rout rotts)
S. No	Description	Technical Specification Reqd. For Apple: iMac 24" (M4 chip)	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	iMac 24" (M4, Four Ports)	
2	Processor Details	Apple M4 Chip (10-core CPU, 10-core GPU)	
3	Memory / RAM	16GB unified memory (configurable to 24GB or 32GB unified memory)	
4	Hard Disk Details	1TB SSD	
5	Graphics Card	Integrated 10-core GPU	
6	Screen/Display Details	24-inch 4.5K Retina Display (4480x2520), P3 wide color, True Tone Technology	
7	Operating System	macOS Sequoia	
8	Webcam	12MP Center Stage camera with support for Desk View 1080p HD video recording	
9	Other Packages	Magic Keyboard, Magic Mouse Or Magic Trackpad, Magic Keyboard with Lock Key Available with Touch ID and Numeric Keypad	
10	Warranty	3 years onsite comprehensive warranty	

Date:			
Place:		 * * *	

		PRICE BI	D PF	ROFORMA'	TO BE U	SED BY	THE FIRM	VEND	OR
					Table	-I			
S. No.	Mac Mini (2024)	Price offered for one unit (without taxes) (in ₹.)		Total Price offered for one unit (incl. of taxes) (in ₹.)	Under - taking furnished (Yes/No)		3 yrs onsite comprehensive warranty (Yes/ No)	EMD (Yes/No)	Remarks (if any)
	A	B	C	D	E	F	G	H	I
1	Apple M4 / M4 Pro Chip with Magic Keyboard with Touch ID and Numeric Keypad, Magic Mouse & Magic Trackpad								
	Total Price	mentioned a	t Col	lumn 'D' in w	ords				

EMD DETAILS

EMD instrument by way of DD/Pay Order	Bank Name / Branch	EMD Amount (in Rs.)	Amount in words
No.		10,000/-	
Date:			

Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal

Date:		
Place:	4	

[•] Interlineation/Corrections/Overwriting not allowed

Tender No.:F.No.802/DA-3/IT/DHC/No.	Da	ited:
·	****	200.00 0 0

SUB:CATEGORY-C: QUOTATION FOR PURCHASE OF MAC MINI (M4/M4 PRO CHIP)

Technical compliance sheet for Mac Mini (M4/M4 PRO CHIP)

		connical compliance sheet for what while	
S. No	Description	Technical Specification Reqd. For Apple: Mac Mini	Compliance (Yes/No) Please mention the make and exact specifications offered Please also highlight the higher specification, if any, offered
1	Model	Mac Mini	
2	Processor Details	Apple M4/M4 Pro Chip (8-core / 10-core CPU, 10-core/16-core GPU)	
3	Memory / RAM	16GB or Higher	
4	Hard Disk Details	1TB NVMe SSD	
5	Graphics Card	Integrated Apple GPU	
6	Operating System	macOS Sonoma	
7	Webcam	2K resolution at 30 fps, Full HD at 60 fps, with AI auto-framing and a physical privacy shutter	
8	Other Packages	Magic Keyboard with Touch ID and Numeric Keypad, Magic Mouse & Magic Trackpad	
9	Warranty	3 years onsite comprehensive warranty	

	Signature of the authorized Signatory
	of the firm/company/organization
	Official Stamp/Seal
Date:	
Dlace	

							Anı	nexur	e – 'D1'
Tender No	:F.No.802	/DA-3/I7	Γ/DHC/No		I	Dated:			
	EGORY-D		<u>TATION F</u> <u>R</u>	OR PUI	RCHASE	OF HP/I	DELL	34"	VIDEO
Name of	the Firm:			P.00-1. 10	95.55 0				
Address o	f the Firm	:							
Name of t	he person	(authoriz	ed to sign the	tender doo	cument): _				
			I						
	PRICE I	BID PRO	FORMA TO	O BE USI	ED BY TE	IE FIRM/V	ENDO	R	
	ı			Table-I					
IP / Dell 34" Video Conferencing Monitor	Price offer for one un (without tax (in ₹.)	nit Rate		Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	comprehensive	EMD (Yes/No)	100000000000000000000000000000000000000	marks any)
A	. B	C	D	E	F	G	Н		I
Total Price	e mentioned	l at Colu	mn 'D' in wor	rds					
			EN	ID DETA					
EMD instru way of DD/Pa		Bank N	Name / Brancl	h l	D Amount (in Rs.)	Am	ount in v	words	
No. Date:				10),000/-			V. S.	
Date: Place: • Interlineation	on/Correction	- _ ns/Overwi	iting not allow	ed	Sig	mature of th of the firm/	compar	ny/org	

Tender No.:F.No.802/DA-3/IT/DHC/No.		Dated:	
SUB:CATEGORY-D:QUOTATION FOR CONFERENCING MONITOR	OR PURCHASE	OF HP/DELL	34" VIDEO
Technical compliance sheet f	for HP/Dell 34" Vid	eo Conferencing	<u>Monitor</u>
HP/Dell 34" Video Conferencing Monitor	Please mention the		oecifications offered cation, if any, offered
Make:			
Model:	1		
34" Video Conferencing Monitor with inbuilt webcam & speakers with three years onsite comprehensive warranty			
	Si		orized Signatory any/organization ficial Stamp/Seal
Date:Place:		0.0	

Tender No: F.No.802/DA-3/IT/DHC/No.		Dated:			
			Ann	exure - 'X'	
<u>UNDERTA</u>	KING				
I/We undertake that neither the firm (name nor its Partner/Director/Proprietor	{name	of		owner(s)} /have been	
blacklisted/banned and its Business dealings with Undertaking/Autonomous Bodies has/have been performance/conduct.					
I/We also undertake that all the terms and acceptable to me/us.	conditions	of the ins	tant Tende	r Notice are	
I/we also undertake that in case the suppl purchase order or any other distortion, the whole su with replacement of goods within 3 days.	≅				
I/we further undertake that I/we have confi the required item and its corresponding applicable (
Date:			/company/	ed Signatory organization Stamp/Seal	
Place:					